

**Reduction in number of OSCs**

630. SHRI JESUDASU SEELAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of operational One Stop Centre's (OSCs) in India;
- (b) the reasons behind the reduction in proposed number of OSCs from one in each district to one in each State/UT;
- (c) whether Government has any plan to increase number of OSCs; and
- (d) if so, to what extent and within what time-frame?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The funds have been sanctioned/released to 31 States/UTs for establishment of One Stop Centre. Till date 6 One Stop Centre one operational in Raipur (Chhattisgarh), Vijayawada City (Andhra Pradesh), Karnal (Haryana), Bhubaneswar (Odisha), Jaipur (Rajasthan) and Chandigarh.

(b) to (d) Ministry of Women and Child Development (MWCD) had at the conception stage put up a concept paper on One Stop Centre on Ministry's website in end of June, 2014 to establish One Stop Centre to assist and support women affected by violence at 660 locations covering all the districts across the country. However, on receipt of feedback from public, stakeholders and after inter ministerial consultation, it has been decided to establish the One Stop Centre across the country in phased manner. The Scheme envisages establishment of 1 One Stop Centre in each State/UT in the first phase and the further expansion depends upon the performance of these Centres.

**Implementation of Dowry Prohibition Acts by States**

631. SHRI DILIPBHAI PANDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has made any assessment as to what extent the Dowry Prohibition Act, 1961 has been implemented in different States, if so, the details thereof;
- (b) the details of the dowry-related cases registered, conviction rate and the women died in such cases during the last three years, State-wise;
- (c) whether it is a fact that most of the State Governments have not appointed separate prohibition offices as required under this Act; and
- (d) if so, the details thereof and what action has been taken to ensure proper implementation of the law in the States?